

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: 'SMC-2' NEW DELHI  
[THROUGH VIDEO CONFERENCING]**

**BEFORE SHRI H. S. SIDHU, JUDICIAL MEMBER  
AND  
BEFORE SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

I.T.A. No. 7584/Del/2019  
Assessment Year: 2010-11

M/s Shanker Tradex Pvt. Ltd.,  
3552/105-106, Ravi Raj Market vs. ITO, Ward-23(1)  
Chawri Bazaar, Delhi New Delhi  
PAN-AAICS8635G  
**(ASSEESSEE)** **(RESPONDENT)**

**Revenue by:** Sh. Rakesh Jain, Advocate  
**Assessee by:** Sh. Sri. Prakash Dubey, Sr. DR

**ORDER**

**PER PRASHANT MAHARISHI, AM**

This appeal is fixed for clarification as on today which is filed against the order of CIT(A)-25, New Delhi dated 21<sup>st</sup> August, 2019 for assessment year 2010-11.

2. The assessee submitted that it has opted for Vivad Se Vishwas Scheme and filed Form No. 1 and 2 on 21<sup>st</sup> December, 2020. Assessee submits that Form No. 3 is received.

3. In view of the above facts, the appeal of the assessee is treated as withdrawn and hence dismissed with liberty to the assessee that if Form No. 3 is not issued to the assessee he may prefer an application for recall of this order.

4. Accordingly, the appeal of the assessee is dismissed.

Order pronounced on 31/12/2020.

**Sd/-**  
**[H.S. SIDHU]**  
**JUDICIAL MEMBER**

Date: 31/12/2020  
SH

**Sd/-**  
**[PRASHANT MAHARISHI]**  
**ACCOUNTANT MEMBER**

**Copy forwarded to: -**

1. Appellant -
2. Respondent -
3. CIT
4. CIT (A)
5. DR, ITAT                      TRUE COPY

By Order,

Assistant Registrar, ITAT, Delhi Benches